

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) The data reporting system of Reserve Bank of India does not generate the information in the manner asked for. However, Public Sector Banks advances to Small Scale Industries including to Village and Cottage Industries and Tiny Industries (States/UT-wise) as on last Friday of March 1995 is given in the attached statement.

STATEMENT

Statement showing public sector banks advances to small scale industries (States/UTs-wise) under Priority Sectors as on the last Friday of March, 1995 (Latest available)

Region/State	Small Scale Industries	
	No. of A/Cs	Amount
1	2	3
1. Andhra Pradesh	161895	15609912
2. Arunachal Pradesh	1147	43193
3. Assam	67335	2190376
4. Bihar	228297	7341886
5. National Capital Territory of Delhi	44240	22136615
6. Goa	4523	857388
7. Gujarat	107831	19382643
8. Haryana	47873	9071385
9. Himachal Pradesh	21984	1279415
10. Jammu & Kashmir	7412	922536
11. Karnataka	124729	15345043
12. Kerala	200512	8715613
13. Madhya Pradesh	132095	9448962
14. Maharashtra	151828	42091443
15. Nanipur	13744	282449
16. Meghalaya	3048	83191
17. Mizoram	1754	53488
18. Nagaland	5092	192731
19. Orissa	154190	1871252
20. Punjab	109737	5319951
21. Rajasthan	104472	6210713
22. Sikkim	746	35385
23. Tamil Nadu	208363	30863573
24. Tripura	13678	173312

(*latest available)

	1	2	3
25. Uttar Pradesh		338899	23842750
26. West Bengal		616058	18776416
27. Andaman & Nicobar Islands	639		30301
28. Chandigarh		5964	1744109
29. Dadra & Nagar Haveli		68	28511
30. Daman & Diu		330	114160
31. Lakshadweep		36	580
32. Pondicherry		6183	299711

Wages of Employees of RRBS

3326. SHRI VIJAY PATEL:
SHRI S.P. JAISWAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the National Industrial Tribunal constituted on the direction of Supreme Court directed the Government to provide salary, allowances and other facilities to officers and employees of rural banks at par to that of sponsoring banks;

(b) whether the Union Government have constituted a pay rationalisation Committee instead of implementing the Sixth Pay agreement reached on February 6, 1995 and 23rd June, 1995;

(c) whether the Government are aware that there is resentment in more than 75 thousands rural officers and employees in the country due to constitution of Pay rationalisation Committee;

(d) whether Government are also aware that the officers and employees of rural banks have organised a rally to press for their demands; and

(e) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (e) The pay and allowances of the employees of the Regional Rural Banks (RRBs) are to be determined by Government under Section 17(1) of the RRBs Act, 1976. In pursuance of an order of the Hon'ble Supreme Court, the Government appointed a National Industrial Tribunal (NIT) in 1987. The Tribunal was required to decide the dispute relating to pay, salary, allowances and other benefits payable to the employees of the RRBs in terms of the pleadings of the parties in a Writ Petition.

Pursuant to the award of the Tribunal, Government issued an order on 22.02.1991 determining the salary and allowance of the employees of the RRBs and made them effective from 1.9.1987. However, after the implementation

of the Sixth Bipartite Settlement for the Commercial Banks, the employees of RRBs had taken a stand that the Settlement should be extended to them also. The matter was taken to the Supreme Court by some employees. Government had taken a stand that the award of NIT could not be an authority for continued parity between the employees of RRBs and those of sponsor banks. The Supreme Court has not granted the relief prayed for, and instead observed that the employees may seek relief available to them under the Industrial Disputes Act.

In view of the provision of the Act and legal position and in order to have a comprehensive package that will reconcile the interests of the employees, the clients and the banks, the Reserve Bank of India (RBI) has appointed a Committee to make recommendations to Government on the exercise of its powers under Section 17(1) of the Act. It is expected that the employees will present their view point before the Committee to enable it to make considered recommendations on their demands.

[Translation]

NABARD in Bihar

3327. SHRI R.L.P. VERMA: Will the Minister of FINANCE be pleased to state:

(a) the details of the financial assistance extended by the National Agriculture and Rural Development Bank in Kudarma, Giridih and Hazaribagh in Bihar during the last three years;

(b) the areas in which investment has been made by the bank and the quantum thereof; and

(c) the policies being formulated by the NABARD to boost their investment in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c) The information is being collected and, to the extent available, will be laid on the Table of the House.

[English]

Temporary Appointment in Overseas Bank

3328. SHRIMATI BHAVNABEN DEVRAJBHAI CHIKHALIA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government's directives for reservation for SC/ST in services are followed by Indian Overseas Bank in the appointments of Messengers; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) The Indian Overseas Bank has reported that it is maintaining a common roster cadre for messengers, watchmen and drivers in the subordinate cadre and is following the guidelines/instructions of the Govt. in the matter of such appointments.

(b) Does not arise.

Lending Rates for Loan and Cash Credits

3329. SHRI TARIQ ANWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have allowed Commercial Banks to have two set of prime lending rates for loan and cash credits; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) Reserve Bank of India (RBI), have reported that Scheduled Commercial Banks are free to determine their own lending rates on their advances with credit limits of over Rs. 2 lakh. Banks are required to declare a Prime Lending Rate (PLR) which will be the minimum rate charged by the banks for credit limit of over Rs. 2 lakh Banks are also required to announce the maximum spread over the PLR for all advances other than consumer credit. Reserve Bank of India have in February 1997, clarified to the banks that they are allowed to prescribe PLRs and spreads over PLRs separately for loan component and cash credit component with approval of their respective boards.

New Bank Branches

3330. SHRI ANCHAL DAS: Will the Minister of FINANCE be pleased to state:

(a) the details of branches proposed to be opened in Orissa during the year 1997-98;

(b) the number of letter of Indent issued during the year 1996-97 in respect of Orissa by the banks;

(c) whether the Government give any assistance to the Cooperative Banks for expansion and setting up of branches in the State; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) The details of authorisations issued by the Reserve Bank of India (RBI) to Nationalised Banks during the period 1.4.95 to 28.2.97 for opening of branches in Orissa which are yet to be opened, are furnished in the attached statement.

(c) and (d) The National Bank for Agriculture and Rural Development (NABARD) assists the State Government towards contribution to the share capital of District and State level co-operative banks.

It is for the state governments to formulate plans for the setting up and expansion of branches of these banks, having a bearing on viability. NABARD have sanctioned an amount of Rs. 0.96 crores, Rs. 2.93 crores and Rs. 6.41 crores for contribution to the share capital of Co-operative